

IN THE HIGH COURT OF JHARKHAND AT RANCHI
L.P.A. No. 316 of 2018
With
I.A. No.5205 of 2018

1. The State of Jharkhand through the Secretary, Human Resource Development, Govt. of Jharkhand, Ranchi at Project Building, Dhurwa, P.O. & P.S. Dhurwa, District – Ranchi.
2. The Director, Primary Education, School Education & Literacy Department, Govt. of Jharkhand, Ranchi, AT Telephone Bhawan, P.O. Dhurwa, P.S. Jagarnathpur, District – Ranchi.
3. The District Superintendent of Education, Ranchi, P.O. G.P.O., P.S. Kotwali, District – Ranchi.
4. The Headmaster-cum Drawing & Disbursing Authority, Govt. Middle School, Chadri, Ranchi, P.O. G.P.O., P.S. Kotwali, District – Ranchi.

... .. Appellants

-Versus-

Syed Asrar Ahmad, son of Syed Mohammad Idris, Resident of at Fatehullah Lane, Back of Gurudwara, P.O. & P.S. Lower Bazar, District - Ranchi.

... .. Respondent

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellants: Mrs. Vandana Singh, Sr. SC-III
For the Respondent: Mr. Vishal Kumar Tiwary, Advocate

Oral Order
14/Dated: 08.07.2020

With consent of the parties, hearing of this matter has been done through video conferencing. They have no complaint about any audio and video quality.

Heard Mrs. Vandana Singh, learned Sr. SC-III, appearing for the appellants-State and Mr. Vishal Kumar Tiwary, learned counsel, appearing for the respondent.

A supplementary affidavit has been filed on behalf of the appellants bringing on record Annexure-A by which a decision has been taken in favour of the petitioner regularizing the period of services during which he was under waiting for posting.

It is contended on behalf of the appellants that since such decision has been taken now by the State, this appeal has become infructuous.

Learned counsel appearing for the respondent also accepts the same but says that the benefits should also be given as per the impugned order passed by the learned Single Judge,.

In our view, once a decision to regularize the services has been taken and since we have not interfered with the order of the learned Writ Court into an order passed by this Court, it goes without saying that the necessary compliance has to been done.

With the aforesaid observations, this appeal stands disposed of. Stay petition (I.A. No.5205 of 2018) also stands disposed of.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)